

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 4727
TO BE ANSWERED ON FRIDAY 23rd March, 2018
[2 Chaitra 1940 (SAKA)]**

‘Fifteenth Finance Commission’

**No. 4727, SHRI TEJ PRATAP SINGH YADAV:
 SHRI B. SRIRAMULU:
 SHRIMATI ANJU BALA:**

Will the MINISTER OF FINANCE be pleased to state:

- (a) whether the Government has constituted the Fifteenth Finance Commission (15th FC);
- (b) if so, the details thereof including the terms and reference, composition, submission of report, meeting held, etc.;
- (c) whether the Government has implemented all the recommendations of the Fourteenth Finance Commission;
- (d) if so, the details thereof along with the details of recommendations which are yet to be implemented;
- (e) whether the 15th FC has several challenges to deal with like revenue sharing in GST regime, norms for funding Centrally Sponsored Schemes, inter-Governmental transfers etc.; and
- (f) if so, the steps taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a, b, e and f) Government has constituted Fifteenth Finance Commission under the Chairmanship of Shri N. K. Singh. The composition, terms of reference including revenue sharing, date of submission of report etc. has been notified vide Gazette of India, Extraordinary Part II-Section 3, Sub-section (ii) bearing S. O. 3755(E) dated 27th November, 2017. The Commission has so far conducted ten internal meetings.

(c and d) Report of the Fourteenth Finance Commission was laid in the Parliament on 24th February 2015 along with Explanatory Memorandum as to action taken on the recommendations of the Commission. All the recommendations of 14th Finance Commission under Articles 270 and 275(1) of the Constitution of India relating to share in Union Taxes and duties and Grants-in-aid were implemented from the financial year 2015-16.
